

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No. 125 IA No. 519 of 2022  
ITEM No. 126 IA No. 330 of 2022 in  
**CP(IB) 321 of 2020**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bank of Baroda

.....Applicant

V/s

Sintex Prefab & Infra Ltd

.....Respondent

**Order delivered on ..22/06/2022**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant

: Mr. Monaal J. Davawala, Advocate for the RP /  
applicant in IA No. 519 of 2022

For the Respondent

:  
Ms. Mani Gupta, Advocate with Mr. Shashvat Shukla  
with Mr. Parth Shah, Advocates, for the applicant in  
IA 330 of 2022

**ORDER**

**IA No. 519 of 2022** is filed by the RP for our guidance on whether to accept the claims of other banks on the basis of the order passed by this Tribunal in IA No.802 of 2021. This Adjudicating Authority is not sitting as an advisory jurisdiction. The RP is to consider the claim as per the Rule. This application is absolutely untenable.

This application stands disposed of.

**IA No. 330 of 2022** is filed by Bharat Heavy Electrical Ltd. for direction to the RP to consider its entire claim.

The pleadings are complete.

List IA No. 330 of 2022 for hearing on 13.07.2022

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**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

**MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**

Sudha